

cal remark of Pandit Jawaharlal Nehru not once but repeatedly—"fantastic nonsense". Our present Prime Minister also is saying, "As my father used to say, it is a fantastic nonsense". (Interruptions).

MR SPEAKER: This word is not to be used in Parliament.

12.27 hrs.

PAPERS LAID ON THE TABLE  
NOTIFICATION UNDER CUSTOMS ACT,  
1962 AND CENTRAL EXCISE RULES, 1944.

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI K. R. GANESH): I beg to lay  
on the Table—

(1) A copy each of Notifications Nos. G.S.R. 355 (E) to 357 (E) (Hindi and English versions) published in Gazette of India, dated the 1st August, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum [Placed in Library. See No. LT-8132/74].

(2) A copy each of Notifications Nos. G.S.R. 346 (E) to 353 (E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1974 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-8133/74].

NOTIFICATIONS UNDER ALL INDIA  
SERVICES ACT, 1951

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
AND IN THE DEPARTMENT OF  
PERSONNEL (SHRI RAM NIWAS  
MIRDHA): I beg to lay on the Table  
a copy each of the following Notifi-  
cations (Hindi and English versions)  
under sub-section (2) of section 3 of  
the All India Services Act, 1951:—

(1) The Indian Administrative  
Service (Fixation of Cadre  
Strength) Tenth Amendment  
Regulations, 1974, published

in Notification No. G.S.R. 777  
in Gazette of India dated the  
27th July, 1974.

(2) The Indian Administrative  
Service (Pay) Ninth Amend-  
ment Rules, 1974, published  
in Notification No. G.S.R. 778  
in Gazette of India dated the  
27th July, 1974. [Placed in  
Library. See No. LT-8134/74].

INDIAN TELEGRAM (SIXTH AMENDMENT)  
RULES, 1974

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMUNICATIONS  
(SHRI JAGANNATH PAHADIA): I  
beg to lay on the Table a copy of the  
Indian Telegraph (Sixth Amendment)  
Rules, 1974 (Hindi and English ver-  
sions) published in Notification No.  
G.S.R. 571 in Gazette of India dated  
the 8th June, 1974, under sub-  
section (5) of section 7 of the Indian  
Telegraph Act, 1885. [Placed in  
Library. See No. LT-8135/74].

ANNUAL ADMINISTRATION REPORT OF  
GUJARAT ELECTRICITY BOARD FOR  
1972-73 AND A STATEMENT

THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI SIDDESHWAR PRA-  
SAD): I beg to lay on the Table—

(1) A copy of the Annual  
Administration Report of the  
Gujarat Electricity Board,  
under sub-section (1) of  
section 75 of the Electricity  
(Supply) Act, 1948, read with  
clause (c) (iii) of the  
proclamation dated the 9th  
February, 1974 issued by the  
president in relation to the  
State of Gujarat.

(2) A statement (Hindi and En-  
glish versions) explaining  
the reasons for not laying  
the Hindi versions of the  
above Report. [Placed in  
Library. See No. LT-8136/74].